

alia measures for strengthening of Staff. These recommendations are under the active consideration of the Delhi Administration.

Surveys are conducted periodically to detect dealers carrying on business without registration while being liable to pay tax and this also results in increase in the number of assessees.

Number of Assessees under the local and central act as on 31.10.85 are as follows: —

Local	89,094
Central	83,890
Total	1,72,984

The amount of sales tax collected from 1.4.85 to 30.11.85 is Rs. 185.78 Crores.

Recruitment of the Indian Statistical Personnel

•446. DR. C. SILVERA: Will the PRIME MINISTER be pleased to state:

(a) whether it is a fact that for the XVI Indian Statistical Service batch for 1984, advertisement was given for 40 posts whereas 60 persons were recruited in the Service;

(b) if so, the reasons for recruiting 60 persons, against 40 posts;

(fe) whether it is also a fact that advertisement for 60 posts for the XVII Indian Statistical Service batch of 1985 was given whereas 40 persons are being called for interview;

(d) if so, the reasons for interviewing only 40 persons against 60 posts;

(e) whether Government have issued any instructions to the Union Public Service Commission for increasing the post in 1984 and curtailing in 1985; and

(f) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF PLANNING (SHRI AJIT PANJA): (a) and (b). The number of vacancies notified initially for the ISS Examination, 1984, for direct recruitment to Grade IV of ISS was 40. The notification had also mentioned that the number of vacancies was liable to alteration. The vacancies were later revised to 60 to clear the backlog in direct recruitment.

(c) to (f) For the ISS Examination, 1985 the number of vacancies initially notified was 60 again subject to alteration. This has since been revised to 20 and the Union Public Service Commission informed accordingly. 37 candidates have qualified for the interview.

The reduction is due to Government not being in a position either to make regular promotions to the next higher grade (Grade in) or to revert the *ad hoc* appointees in Grade IV posts, consequent to certain orders passed by the Supreme Court in a case relating to seniority and promotion in Grade IV of the Service. The case is yet to be finally disposed of by the Court.

Freedom Fighters' cases from Tamil Nadu

•449. SHRI L. GANESAN:
SHRI V. GOPALSAMY:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) what is the number of freedom fighters' cases pending before Government from Tamil Nadu, categorywise;

(b) what is the number of cases pending for more than three years; and